

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.149- CP 85 of 2019 With
ITEM No. 150- IA 45 of 2019
ITEM No. 151- IA 561 of 2019
ITEM No. 152- IA 114 of 2020
ITEM No. 153- IA 838 of 2020

Proceedings under Section 241-242 & 246 of Co.Act,2013

IN THE MATTER OF:

Harshavardhan Singh & Anr
V/s
Manpasand Beverages Ltd & Ors

.....Applicants

.....Respondents

Order delivered on ..10/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

Mr. Nachiket A. Dave, Advocate for the applicant in CP 85 of 2019, IA 561 of 2019 and IA 114 of 2020.

Mr. Yuvraj Thakore, Advocate, for the applicant in IA 838 of 2020

Mr. Jaimin Dave, Advocate along with Mr. Priyank Dave, Advocate for the Suspended Management.

ORDER

Matter stands adjourned to 21.12.2022

Interim order, if any, shall continue till the next date of hearing.

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)